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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

R.A.No.67/2004
M.A.No.415/2004
O.A.NO.2042/2001

this the 10th day of March, 2004

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri S. A. Singh, Member (A)

Vasudev & Others.

(By Advocate: Ms.Mala for Dr.Surat Singh)
Vs.

Union of India & Others.

... Respondents.

(By Advocate: Shri R.R.Bharti)

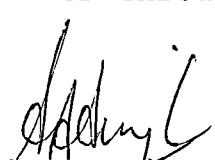
O R D E R (ORAL)

By Shri Shanker Raju

Heard the parties.

2. Scope of review of the Tribunal's decision lies under Section 22 (3) (f) of A.T.Act, 1985 if there is any apparent error on the face of record. Learned counsel for the applicant seeks modification of the order passed by the Tribunal in the OA. The applicants had earlier filed CP 179/2003 for modification of the Tribunal's order dated 14.5.2002, which was dismissed as withdrawn giving liberty to the applicants to take up the matter through appropriate proceedings.

3. In review, modification cannot be sought. Accordingly, R.A. is rejected. However, liberty has already been granted to the applicants to proceed in the matter through appropriate application.


(S.A. Singh)
Member (A)

/kdr/


(Shanker Raju)
Member (J)